

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 26th SEPTEMBER, 2022, 10:30 A.M.

TP No. 30/CTB/2019, (CP (IB) No. 1323/KB/2018), IA (IB) No. 225/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	Bank of India -Vs- Maa Durga Rice Processing & Exports Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Durga Prasad Dhal, Adv.

For Respondent (s)

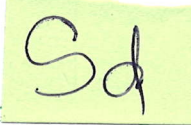
Mr. Pranay Agarwal, Adv. (R3)

ORDER

IA (IB) No. 225/CB/2022

This application is filed to restore the resolution plan application, IA No. 42/CB/2022 which was dismissed by this Tribunal on 05.04.2022. Ld. Counsel Mr. Durga Prasad Dhal appeared for petitioner. Ld. Counsel Mr. Pranay Agarwal appeared for R3. The Resolution applicant challenged the said dismissal order before Orissa High Court in W.P. No. 12248 of 2022, the High Court by order dated 19.05.2022 set aside the order of this Tribunal dated 05.04.2022. In consequence of High Court order this Petition has been filed. The counsel who appeared for petitioner represented that Liquidator has preferred intra Court appeal. Now appeal is pending before Division Bench. Bench. He wants time to furnish particulars of writ Appeal. Time granted. Further, it is noticed that Liquidator appointed by this Tribunal Mr. Sunil Agarwal is not arrayed as party in this application. To ascertain the present position, Registry is directed to issue notice to the Respondent Nos. 1 to 3 and also to the Liquidator appointed by this Tribunal Mr. Sunil Kumar Agarwal by speed post and by e-mail (If e-mail ID available). List the matter on 25.10.2022.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)